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33. Sardar Patel Bhawan
- 34-35. 5 nos. P.V. Panels are to be installed at the roof of Residences of Members of House Committee of Rajya Sabha
36. 10KWP Solar Generation Plant is proposed to be installed in Kavery Block at B.D. Marg
37. 10KWP Solar Generation Plant is proposed to be installed at New Block at 2 Talkatora Road
38. Karni Singh Shooting Range Building(KSSR), Tughlakabad
39. Ram Manohar Lohia Hospital Trauma Centre
40. Ram Manohar Lohia Hospital Emergency
41. Ram Manohar Lohia Hospital OPD I
42. Ram Manohar Lohia Hospital, OPD II
43. Vidyut Bhawan, New Delhi
44. Japan International Cooperation Agency Building
45. Shrimati Sucheta Kriplani Hospital(SSKH)
46. Safdar Jung Hospital OPD Building
47. CGO Complex and Pushpa Bhawan, New Delhi
48. Head Office building of PNB, at Plot No. 4, Sector 10, Dwarka, New Delhi
Photovoltaic panels on buildings under this zone are to be fixed by client department as per their policy.
49. Central Armed Police Forces' Institute of Medical Sciences at Maidan Garhi, New Delhi
50. Supreme Court Project, Gate No.9, Pragati Maidan, New Delhi.
51. Parliament House Annexe Building.
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Dereliction of duty in juvenile homes

1745. SHRI AVINASH PANDE : Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government has taken note of the increasing reports of instances of juveniles escaping from correctional facilities and care and protection homes;

(b) whether any enquiry or probe has been initiated against officials of the juvenile homes for negligence and/or dereliction of duty in these cases; and

(c) whether Government has undertaken a review or audit of the conditions of living for inmates in juvenile homes across the country, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI) : (a) and (b) Government has taken note of some reports of instances of juveniles escaping from correctional facilities and care and protection homes. The Child Care Institutions (CCIs) including homes of various types set up under the provisions of Juvenile Justice (Care and Protection of Children) Act, 2000 (JJ Act) are administered by the respective State Governments/ UTs, who are required to take action against officials of these CCIs for negligence and/or dereliction of duty.

(c) Section 34(3) of the JJ Act provides for mandatory registration of all institutions housing children in need of care and protection with the intent of enforcing minimum standards of care for the services provided for children in these Homes. The primary responsibility of implementing the provisions of JJ Act lies with the States/ UTs. The Ministry of Women and Child Development has been urging the States/UTs from time to time to take measures for effective implementation of the JJ Act such as registration of Child Care Institutions (CCIs) as per provisions of the Act, setting up of statutory structures *viz.* Child Welfare Committees and Juvenile Justice Boards, forming of inspection committees.

Malnutrition among children

†1746. SHRI P. RAJEEVE:

SHRI MAHENDRA SINGH MAHRA:

DR. VIJAYLAXMI SADHO:

SHRI RAMDAS ATHAWALE:

SHRI AJAY SANCHETI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether children in the country have fallen victim to malnutrition during the year 2013-14 and 2014-15;

(b) if so, the names of States where children have fallen victim to malnutrition and the number of malnourished children, State-wise; and

†Original notice of the question was received in Hindi.